from NRI owned companies?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): (a) to (c). Government had imported 2.42 lakh tonnes of sugar during October & November, 1989 by floating tenders. All the parties through whom the sugar was imported were registered with State Trading Corporation of India as suppliers of sugar. Government are not aware whether any of those companies are owned by Non-Resident Indians (NRI). No further imports of sugar have been made.

Export Achievements in Food Processing Industries

1424. SHRI MULLAPPALLY RAMA-CHANDRAN: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) the achievements in exports made during 1989 by the Food Processing Industries;
- (b) whether any suggestions have been received from the FICCI (Federation of Indian Chamber of Commerce and Industry) for the development of agro food industry; and
- (c) if so, details thereof and action taken thereon?

THE MINISTER FOR TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) In addition to export of marine products worth Rs. 613.54 crores during 1989, other processed foods worth Rs. 266.55 crores (approximately) were exported during 1988-89.

(b) and (c). The Confederation of Indian Food Trade and Industry has sent a paper suggesting some policies required for development of food processing industries during

the 8th Five Year Plan. Whenever such suggestions are received, they are considered and appropriate action is taken.

Regularisation of Minor Constructions in Houses

1425. SHRI MULLAPPALLY RAMA-CHANDRAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether any representation has been received by Government to regularise minor constructions made in houses/shops without prior permission in Delhi; and
- (b) if so, the decision taken by Government in this regard?

THE MINISTER OF URBAN DEVEL-OPMENT (SHRI MURASOLI MARAN): (a) and (b). Minor additions/alterations and repairs of the following nature done without prior approval of the competent authority are compoundable under the Unified Building Bye-laws in force in Delhi:-

- (a) Plastering and patch repairs.
- (b) Re-roofing or renewal of roof including roof of intermediate floor at the same height.
- (c) flooring and re-flooring.
- (d) Opening & closing windows, ventilators and doors not opening towards other's property.
- (e) replacing fallen bricks, stones, pillers, beams etc.
- (f) Construction or re-construction of sun-shad not more than 75cm in width within one's own land and not overhanging over a public street.
- (g) Construction or reconstruction of